

[Vaidya Dau Dayal Joshi]

Pradesh is doing injustice to Rajasthan by not implementing the agreement reached at between Rajasthan and Government of Himachal Pradesh in regard to power projects such as Renuka, Kaswan etc. I urge the Central Government to give instructions to the Government of Himachal Pradesh to implement all the agreements signed between Rajasthan and Himachal Pradesh in regard to various power projects and Rajasthan should get its due share in all power projects as per the finalised terms and conditions as Rajasthan is a backward state and it does not have any sources of electricity of its own . . . (Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : I too agree with the issue raised in the House just now by Shri Joshi and demand that the agreement arrived at between Himachal Pradesh and Rajasthan in regard to power projects, should be implemented. Besides, the agreements arrived at by Rajasthan with other neighbouring states should also be implemented . . . (Interruptions).

[English]

MR. CHAIRMAN : You have made the point. Please take your seat.

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni-Chowk Delhi) : Mr. Chairman, I would like to make submission with some change in my subject . . . (Interruptions)*

[English]

MR. CHAIRMAN : Shri Jai Prakash, you have given notice for a different subject. You confine to your subject. Whatever you spoke beyond your subject will not go on record. Please be on your subject.

[Translation]

SHRI JAI PRAKASH AGARWAL : I have already said that I would like to make my submission with a little bit change in the subject . . . (Interruptions) I wanted to raise the issue related to the petty manufactures of pan masala in the House . . . (Interruptions)

All the petty manufacturers of pan masala in Delhi use unhygienic material in manufacturing pan masala causing various diseases among people, the number of cases of throat cancer and chest cancer among children is increasing. The officials of Food Adulteration Dept. don't

* Not Recorded.

catch them. I request the Government to take stringent steps against them so that ill done by them to the Society is prevented.

[English]

SHRI RAJESH PILOT (Dausa) : I am on the same subject, Sir. I think last time Shri Chandra Shekhar said that . . . (Interruptions)

[Translation]

This subject concerns all that during earlier settlement of Delhi, in all the old villages the people who were paying Rs. 2 or 5 towards rent are still paying the same. My suggestion is that this should also be considered before making any amendment in Delhi Rent Control Act.

[English]

MR. CHAIRMAN : The hon. Member's submission is on *pan masala*.

SHRI RAJESH PILOT : I am talking about a *pan masala* shop in a house.

MR. CHAIRMAN : That is not permitted.

SHRI RAJESH PILOT : The Delhi Rent Control Act must be thought over.

MR. CHAIRMAN : The hon. Member spoke on the Delhi Rent Control Act and I told him that whatever he said on that will not go on record. His submission was on *pan masala*.

SHRI RAJESH PILOT : Sir, let one thing be on record that the owner of the house should also get justice . . . (Interruptions)

MR. CHAIRMAN : Goelji, the matter of Delhi Rent Act was raised in this House during this week itself. Whichever matter was raised in this House during this week is not being permitted.

SHRI RAJESH PILOT : There was a meeting today, Sir. It is reported in the newspapers that an all-party meeting has taken place. Let the House know about it.

MR. CHAIRMAN : That is good, let the meeting take place.

SHRI RAJESH PILOT : Why keep the House in dark if an all-party meeting has . . . (Interruptions)

MR. CHAIRMAN : Let the meeting take place and the Government take appropriate decision. We are allowing

only those topics which are not raised so far during this week.

SHRI PRITHVIRAJ D. CHAVAN : All that people are saying is, today being the last day of this Session, the decision should be informed.

13.00 hrs.

The House should know about what happened in today morning's meeting . . . (Interruptions)

[Translation]

SHRI VIJAY GOEL (SADAR-DELHI) : Mr. Chairman Sir, I have given a notice to you . . . (Interruptions)

[English]

MR. CHAIRMAN : After we finish this, we will ask the Government to comment.

(Interruptions)

SHRI VIJAY GOEL : Thank you, Sir.

MR. CHAIRMAN : Shri Ashok Pradhan.

[Translation]

SHRI VIJAY GOEL : Mr. Chairman, Sir when this issue was raised in this House four days back the chair had given the ruling . . . (Interruptions)

[English]

Are you going to allow me or not ? I have given a notice.

MR. CHAIRMAN : This issue was raised in this House on 12.5.97.

(Interruptions)

[Translation]

SHRI VIJAY GOEL : I am just saying . . . (Interruptions)

[English]

MR. CHAIRMAN : No, Shri Goel. Please understand.

(Interruptions)

MR. CHAIRMAN : Please do not try to speak on this topic. Please do not try to go into the topic.

(Interruptions)

[Translation]

SHRI VIJAY GOEL : I am not going into the topic. Listen to me just for a minute . . . (Interruptions)

[English]

MR. CHAIRMAN : No, Please understand the ruling first.

(Interruptions)

[Translation]

SHRI VIJAY GOEL : I just want to say . . . (Interruptions)
I am not raising that topic . . . (Interruptions)

[English]

MR. CHAIRMAN : No, Please understand the ruling, then you speak.

(Interruptions)

MR. CHAIRMAN : Please do not go into it.

(Interruptions)

MR. CHAIRMAN : On 12.5.1997, the matter for which you have given notice was discussed in this House.

SHRI VIJAY GOEL : That is right.

MR. CHAIRMAN : Still in spite of that, if time permits after all the submissions are over, I can allow you. But Mr. Speaker has given the ruling to this effect. We are only taking up those topics which are not raised in the House.

(Interruptions)

MR. CHAIRMAN : Please wait. Do not go into the subject now.

SHRI VIJAY GOEL : Only one submission, Sir.

MR. CHAIRMAN : No, please Not like that.

Shri Ashok Pradhan.

(Interruptions)

[Translation]

SHRI ASHOK PRADHAN (Khurja) : Mr. Chairman Sir, thank you very much, I want to tell an important incident of Sikandra and Dadri tehsil of my constituency. During the last session, I mentioned the same incident. Yakoobpur